

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

29. IA 2037/2022 In C.P (IB)-608(MB)/2018

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2023**

NAME OF THE PARTIES: - Vishwanath Industries

V/s

Gammon India ltd.

APPEARANCES: -

FOR THE OPERATIONAL CREDITOR : Adv. Harish A Khan

FOR THE CORPORATE DEBTOR : Absent

Section: Sec 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

I.A. 2037/2022- The present application is filed by the applicant to implead the name of Gammon Engineers and Contractors Private Limited as Respondent/Corporate Debtor in **C.P. 608/2018** and to delete the name of Gammon India Limited. The said impleadment is in view of the scheme of arrangement sanctioned by NCLT vide its order dated **22.03.2017**. In view of the above, Gammon Engineers and Contractors Private Limited is impleaded as Respondent/Corporate Debtor and Gammon India Limited stands deleted. In view of the above **I.A. 2037/2022** is **allowed** and **disposed of**. An amended copy may be served on the Corporate Debtor.

C.P. (IB)-608(MB)/2018- List this matter for hearing on **04.07.2023**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
Manish Tiwari

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)